



2026:AHC:37269

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3064 of 2026

Vibhav Bhushan Upadhyay

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rakesh Tripathi-I
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. An application was filed by the respondent no.4 namely Ajay Kumar Upadhyay before the District Magistrate, Ballia on 29.08.2025 for proper demarcation of the property in dispute. On the said representation report was sought for and subsequent to the same a report dated 15.01.2026 was submitted by the respondent no.3-Sub Divisional Officer, Tehsil-Rasada, district Ballia before the respondent no.2-District Magistrate, Ballia. Aggrieved against the aforesaid petitioner has preferred present writ petition.

2. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the records.

3. From perusal of the record it is clear that the present petition is premature since till date no final decision has been taken on the representation made by respondent no.4-Ajay Kumar Upadhyay before the respondent no.2-District Magistrate, Ballia.

4. The writ petition has no force. It is dismissed. However, petitioner is free to raise all such objections against the report submitted before the respondent no.2.

(Prakash Padia,J.)

February 19, 2026

Pramod Tripathi